

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

**O.A.NO.** 362 OF 1991  
~~P.A.NO.~~

DATE OF DECISION 10.3.1998

Union of India & Ors. Petitioner s

Mr. N.S. Shevde, Advocate for the Petitioner [s]  
Versus

Durgaprasad Matav, Respondent

Mr. K.K. Shah Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
- 2, To be referred to the Reporter or not ? ✓
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Union of India, through  
General Manager, Western  
Railway, Churchgate,  
Bombay - 20 & Ors.

.... Applicants.

(Advocate: Mr. N.S. Shevde)

versus

Durgaprasad Matav.

.... Respondent.

(Advocate: Mr. K.K. Shah)

ORAL ORDER

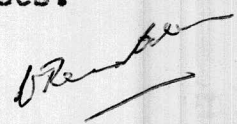
O.A.No. 362/1991

Date: 10.3.98

per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Heard Mr. Shevde. The Railway Administration has sought a direction to quash the judgment/order dated 3.1.91 passed by the presiding Officer, Labour Court No.11, Ahmedabad as at Annexure A-1. Mr. Shevde agrees that now it is well settled that this Tribunal has no jurisdiction to pass such orders as sought for. Mr. Shevde requests that the papers may be returned to the Railways so that they may pursue the matter before the appropriate forum.

2. In ~~the~~ light of the submission of Mr. Shevde the O.A. stands disposed of. In view of the final disposal interim order stands vacated. The papers may be returned to Mr. Shevde. No costs.

  
(V. Ramakrishnan)  
Vice Chairman

vtc.